

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-257(PB)/2020

IN THE MATTER OF:

Jyoti Madhok

.... Applicant/petitioner

Vs.

Sepset Properties Pvt Ltd.

.... Respondent

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 17.01.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditor: Mr. Piyush Singh, Mr. Aditya, Advs.

For the Respondent -

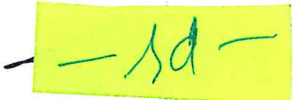
ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 31.01.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)